

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:4694
ANSWERED ON:25.08.2010
REVENUE AND PRODUCTION LOSS
Das Shri Ram Sundar;Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of COAL be pleased to state:

- (a) the details of revenue and production loss of coal affected due to labour strike in Coal India Ltd. (CIL) and its subsidiaries during each of the last three years and the current year;
- (b) whether the Government has set up a permanent machinery to resolve the labour disputes between management and labour Unions to prevent such strikes in future; and;
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a): The details of production loss and estimated revenue loss suffered by Coal India Limited (CIL) and its subsidiary coal companies due to labour strikes during the years 2007-08 and 2008-09 are given below. During the year 2009-10, there was no loss due to labour strike.

Year	Production Loss (in Estimated tonnes)	Revenue Loss
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(Rupees in lakhs)

2007-08	95477	833.51
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2008-09	239983	2271.49
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(b) & (c): The Industrial Disputes Act, 1947 (ID Act, 1947) has adequate provisions for adjudication and resolution of disputes between management and labour/labour unions and to prohibit strikes. Apart from this, in CIL and its subsidiaries, there are well established bi-partite fora consisting of the representatives of the management and the trade unions for interaction and redressal of issues related to wages, service conditions, employment, safety, grievances, welfare and related matters.